- (c) Following steps are being taken by the Central Government to bridge the gap between demand and supply of power in the country:
  - (i) Proposed capacity addition of 88,537 MW during Twelfth Plan period (2012-2017).
  - (ii) Rigorous monitoring of capacity addition of the on-going generation projects.
  - (iii) Development of Ultra Mega Power Projects of 4,000 MW each.
  - (iv) Augmentation of domestic manufacturing capacity of power equipment through Joint Ventures.
  - (v) Coordinated operation and maintenance of hydro, thermal, nuclear and gas based power stations to optimally utilize the existing generation capacity.
  - (vi) Thrust on import of coal by the power utilities to meet the shortfall in coal supplies to thermal power stations from indigenous sources.
  - (vii) Renovation, modernization and life extension of old and inefficient generation units.
  - (viii) Strengthening of inter-state and inter-regional transmission capacity for optimum utilization of power.

## Advertisement put out by PSUs in souvenirs/magazines

4493. SHRI SALIM ANSARI: Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that Central Public Sector Undertakings (PSUs) under the Ministry are releasing advertisements to souvenirs and monthly magazines as per their corporate requirement and to sub-serve their corporate goals;
- (b) if so, the purposes that have been served by releasing advertisements to souvenirs and magazines which are not even filling their annual returns to the Registrar of Newspapers;
- (c) whether Government would give directives to various CPSUs to support regular magazines instead of irregular magazines and souvenirs; and

## (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Advertisements are released by Central Public Sector Undertakings for corporate requirements including publicity of activities etc. concerning Corporate Social Responsibility inter-alia to enhance goodwill, as well as to create confidence building with local people.

[7 May, 2013]

(c) and (d) CPSUs release advertisements as per their corporate goals and requirement including inter-alia for CSR activities as per guidelines/directives issued by Department of Public Enterprises from time to time.

## Agreement between Coal India Ltd. and NTPC

4494. SHRI RAJIV PRATAP RUDY: Will the Minister of POWER be pleased to state:

- whether it is a fact that the Coal India Ltd. (CIL) had disputes with National Thermal Power Corporation (NTPC) over the fuel supply issue;
  - (b) if so, the reasons therefor;
  - (c) whether an agreement has been reached between CIL and NTPC;
  - (d) if so, the details thereof;
- whether CIL has decided to sign Fuel Supply Agreement (FSA) with power companies, including NTPC, without waiting for power purchase agreements (PPAs); and
  - if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) The new Fuel Supply Agreement (FSA) document prepared by Coal India Limited (CIL) had certain clauses which were not acceptable to power developers including NTPC. The issues have been taken up with Ministry of Coal at levels and most of the issues stand resolved. However issues pertaining to supply of coal of GCV below 3,100 Kcal/kg. and Sampling and Analysis Procedure are being actively pursued for resolution.

(e) and (f) Ministry of Coal has issued a directive to CIL on 11.04.2013 to